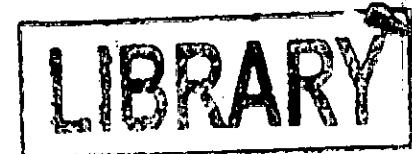


CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH



No. O.A.350/00022/2016

Date of order : 06.01.2016

Present : Hon'ble Justice Mr. G. Rajasuria, Judicial Member
Hon'ble Mrs. Jaya Das Gupta, Administrative Member

1. Bijan Sarkar
2. Chittaranjan Dhara
3. Dipan Barui
4. Ranajit Nandi
5. Koyel Roy(Santra)
6. Mrittika Dey

.....Applicants

-Vs.-

1. Union of India, service through
the General Manager, Eastern Railway,
Fairlie Place, 17, N.S. Road,
Kolkata – 700001
2. The Chief Personnel Officer,
Eastern Railway, Fairlie Place,
17, N.S. Road, Kolkata-700001
3. The Chief Administrative Officer
(Construction), Eastern Railway,
Koilaghat, 3,Koilaghat Street,
Kolkata-700001
4. The Competent Authority for
Land Acquisition, Eastern Railway,
Koilaghat, 3, Koilaghat Street,
Kolkata- 700001
5. The Divisional Railway Manager,
Eastern Railway, Howrah Division,
Howrah – 711001
6. The Chief Engineer(Construction-1),
Eastern Railway, Howrah Division,
Howrah-711001

.....Respondents

For the applicants : Mr. B. Chatterjee, counsel
For the respondents : Mr. B.L. Gangopadhyay, counsel

ORDER

Per Justice Mr. G. Rajasuria, Judicial Member

Heard both.

2. It is submitted by Ld. Counsel for the applicants that the land of the applicant have been acquired for Tarakeswar-Bishnupur Broadgauge Railway Line vide notice dated 2.3.2012. In terms of Railway Board's policy as circulated in RBE No. 99/2010 a member from the land losers family is entitled to be offered a job.

Since the applicants have not been considered for such appointment, this application has been filed seeking grant of compassionate appointment under the Eastern Railway in any Gr. 'D' category.

3. It is the contention of the Ld. Counsel for the applicants that representations have been preferred by the applicants before the Divisional Railway Manager, Eastern Railway, Howrah Division seeking such appointment which are yet to be disposed of. Ld. Counsel for the applicants submits that he shall be satisfied if a direction is given to the respondents to consider the representations of the applicants in terms of RBE. 99 of 2010 in a time bound manner.

Ld. Counsel for the respondents submits that he has no instructions. However, he agrees that the representation can be directed to be disposed of.

4. As such, in the interest of justice, we direct the authorities to pass a reasoned and speaking order after considering the representations, ~~is ready~~, received in terms of RBE No. 99/2010 in accordance with law within a period of two months from the date of receipt of a copy of this order and to



communicate the same to the applicants within a period of one month thereafter. It is made clear that we have not gone into the merits of the case. All the points are kept open for consideration by the concerned respondents.

5. The O.A. is disposed of accordingly. No costs.

(J. Das Gupta)
Administrative Member

(G. Rajasuria)
Judicial Member

s.b